

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

Original Application No. 1295 of 2024

(IA No. 121/2025)

In the matter of:

Munish Kumar

Applicant

V/S

State of Punjab & Ors.

Respondent

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Date: 24.04.2026

Place: Ludhiana

Deponent


Er. Amritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

On behalf of Respondent no. 5

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Munish Kumar

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Action taken / status report by way of affidavit of Er. Amritpal Singh Chahal, Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana on behalf of Punjab Pollution Control Board in compliance to order dated 11.03.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

1. That the above-mentioned case pertaining to the complaint about Super Tractor Industries alleged to be operating in residential area of Jasdev Singh Nagar, District Ludhiana causing air and noise pollution is pending for adjudication before this Hon'ble Tribunal. The Board is filing replies / status reports from time to time in compliance to the orders of this Hon'ble Tribunal.
2. That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 11.03.2026 thereby directing the Punjab Pollution Control Board to provide information with regard to the Action Taken on the notice dated 18.01.2024 and status of CTE and CTO

issued to each of the four units. The relevant extract of paragraph 4 of the order dated 11.03.2026 is reproduced below for kind perusal and reference.

"4.
 In view of the above, the Punjab SPCB is directed to provide information with regard to the action taken on the notice issued by Punjab SPCB dated 18.01.2024 to the unit; status of CTE and CTO issued to each of the four units since its inception; compliance report of the four units to the CTO/CTE conditions and action taken against the units for violations."

3. That in compliance to order dated 11.03.2026, the sequence of events that led to the issuance of notice dated 18.01.2024 and further action taken by the Board is mentioned below.
- i. As per the contents of letter no. 168/DTP(L)/M2A dated 27.01.2023 of District Town Planner, the site of the industry falls in mixed land use zone along the road front and as such the industry was required to obtain continuity /site suitability certificate from the Competent Authority.
 - ii. However, the industry has failed to obtain the continuity /site suitability certificate from the Competent Authority.
 - iii. As such two separate notices, one u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and the second u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 were issued to M/s Super Tractor Industries Private Limited (Location-1), P.O Gill, Gill Road, Ludhiana vide letter no.397 dated 18.01.2024 and letter no.293 dated 18.01.2024 with an opportunity of hearing / to file objections before the Chief Environmental Engineer, Ludhiana on 29.01.2024.
 - iv. The hearing before the Chief Environmental Engineer on 29.01.2024 was attended by Sh. Ravinder Singh Managing



Director and Sh. Gurdev Singh Accountant of the industry, complainant and an officer of Greater Ludhiana Area Development Authority (GLADA). The representatives of the industry stated that they have applied for continuity certificate but the same is under process. On the other hand, the officer of the GLADA stated they have not given any NOC to the industry.

- v. In view of the gravity of the matter, a further notice to issue directions u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 was issued to the industry vide letter no. 3503 dated 23.05.2024 with an opportunity of hearing before the Chairman of the Board on 14.06.2024.
- vi. However, no one on behalf of the industry attending the hearing before the Chairman of the Board on 14.06.2024. In the interest of justice, final opportunity for 09.07.2024 was given to the industry vide letter no.4178 dated 01.07.2024.
- vii. The hearing fixed for 09.07.2024 was postponed to 12.07.2024 due to some administrative reasons under intimation to the industry vide letter no. 4328 dated 09.07.2024.
- viii. Due to administrative reasons, the hearing fixed for 12.07.2024 was further adjourned to 16.07.2024 vide letter no.4469 dated 11.07.2024 and to 23.07.2024 vide letter no. 4519 dated 16.07.2024 under intimation of the industry.

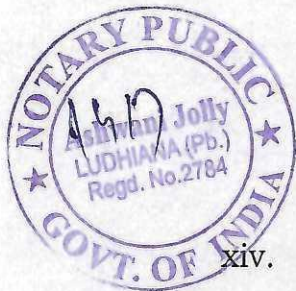
The hearing before the Chairman of the Board in reference to notice u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 was held on 23.07.2024 which was attended by Sh. Ravinder Singh, Director, who stated that the industry has submitted action plan to shift all the units at Doburji Industrial Area. However, they have requested the Department of Housing and Town Planning to considered their request and allow them 03 years to time to run the units at the location. He further requested to allow one year time for shifting and three months'



time for obtaining and submitting the continuity certificate from the DTP.

- x. After hearing the Director of the industry, officers of the Board and considering the material facts and Chairman of the Board decided that the directions u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 be confirmed against the industry for its closure and disconnection of electricity connection.
- xi. The proceedings of the hearing were conveyed to M/s Super Tractor Industries Private Limited (Location-1), P.O Gill, Gill Road, Ludhiana vide letter no. 4782-83 dated 01.08.2024 for compliance with copy to Environmental Engineer, Regional Office-4, Ludhiana for necessary action.
- xii. As the industry has not obtained the continuity certificate from the Competent Authority, the action under the Water (Prevention and Control of Pollution) Act, 1974 was not continued after issuance of notice dated 18.01.2024 but the action under the Air (Prevention and Control of Pollution) Act, 1981 (for which complaint was made to the Board) was concluded during the hearing of the case on 23.07.2024 with the decision for the issuance of closure notice.
- xiii. In compliance to the decision taken during the course of hearing held on 23.07.2024 (conveyed vide letter no. 4782-83 dated 01.08.2024), directions for closure of the industry u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 were issued vide letter no. 4837 dated 05.08.2024.
- xiv. Acting on the directions of closure issued by the Punjab Pollution Control Board, the Punjab State Power Corporation Ltd had disconnected the electricity supply of M/s Super Tractor Industries Private Limited (Location-1), P.O Gill, Gill Road, Ludhiana on 20.08.2024.
- xv. The Joint Committee constituted by this Hon'ble Tribunal has observed that the machinery and equipment for alkaline zinc

al



plating, wire drawing with a pickling acid tank, and five forging furnaces (furnace oil) have been removed and dismantled from the area. According to the unit representative, these machines have been sold. Additionally, the industry has replaced the oil-fired forging furnaces with an induction heater.

xvi. As reported by the unit's representative, the 'Red category' process activities have been discontinued with effect from 20.08.2024.

xvii. The Joint Committee also observed that the packaging area has been set up at the back of the complainant's house, and there is now no noise source in that section. The area next to the packaging section, which was previously used for alkaline zinc plating, no longer contains the machinery and equipment for this operation.

xviii. The unit has installed 02 DG sets of 365 KVA, 35 KVA capacities with canopy and stack of adequate height.

xix. At present the unit at location-1 is lying closed due to disconnection of electricity supply on the directions of the Punjab Pollution Control Board

4. That however, the other three units of Super Tractor Industries which falls under green category are operating at the present site, for which no continuity certificate is required.

5. That in further compliance to the order dated 11.03.2026, it is submitted that M/s Super Tractor Industries at the present site has been commissioned in the year 1971 when the environmental laws were not in existence. The industry is operating in the since then and as such consent to establish (NOC) has not been granted to the industry. However, the industry has been granted consents to operate by the Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 since the year May-June 2016 which were renewed from time



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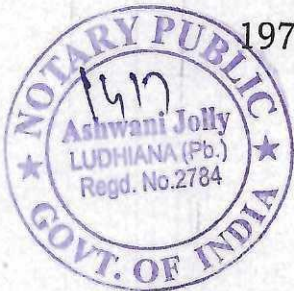
to time. The status of consent to operate of all the four units of Super Tractor Industries is given in tabular form herein below:

A) Location-I

S.No.	Number of Consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981	Date of issue (date)	Validity upto (date)
1	R16LDH4CTOW4091783 R16LDH4CTOA4087084	03.06.2016	02.12.2016
2	CTOW/Renewal/LDH4/2017/5299633 CTOA/Renewal/LDH4/2017/5299618	03.04.2017	30.09.2017
3	CTOW/Renewal/LDH4/2018/6948219 CTOA/Renewal/LDH4/2018/6948488	22.01.2018	30.06.2018
4	CTOW/Renewal/LDH4/2022/19943495 CTOA/Renewal/LDH4/2022/19943493	14.10.2022	13.04.2023
5	CTOW/Renewal/LDH4/2023/21394284 CTOA/Renewal/LDH4/2023/21394340	09.08.2023	30.08.2023

Note:

- i) The electricity connection of location-1 was disconnected by the Punjab State Power Corporation Ltd on 20.08.2024 on the directions of Punjab Pollution Control Board issued vide letter no.4837 dated 05.08.2024.
- ii) However, the industry has remained in operation from 31.08.2023 to 20.08.2024 without consent to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

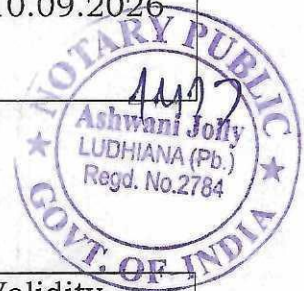


B) Location-II

Sr. no.	Number of Consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981	Date of issue (date)	Validity upto (date)
1	R16LDH4CTOW4013015 R16LDH4CTOW4013015	03.05.2016	02.11.2016
2	CTOW/Renewal/LDH4/2017/5285446 CTOA/Renewal/LDH4/2017/5285280	03.04.2017	30.09.2017
3	CTOW/Renewal/LDH4/2018/6948727 CTOA/Renewal/LDH4/2018/6948943	02.02.2018	01.02.2019
4	CTOW/Renewal/LDH4/2019/9572004 CTOA/Renewal/LDH4/2019/9571975	12.04.2019	31.12.2021
5	CTOW/Renew/LDH4/2022/19258132 CTOA/Renew/LDH4/2022/19008525	14.07.2022	31.08.2023
6	CTOW/Renew/LDH4/2023/24292468 CTOA/Renew/LDH4/2023/24292469	05.12.2023	10.09.2026

C) Location-III

Sr. no.	Number of Consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981	Date of issue (date)	Validity upto (date)
1	O16LDH4CTOW3610847 O16LDH4CTOA3610750	11.03.2016	10.09.2016
2	CTOW/Renewal/LDH4/2017/5285585 CTOA/Renewal/LDH4/2017/5285563	03.04.2017	30.09.2017
3	CTOW/Renewal/LDH4/2018/6947889 CTOA/Renewal/LDH4/2018/6947725	02.02.2018	31.12.2022
4	CTOW/Renew/LDH4/2023/20881223 CTOA/Renew/LDH4/2023/20881222	27.01.2023	30.08.2023
5	CTOW/Renew/LDH4/2023/24292574 CTOA/Renew/LDH4/2023/24292575	04.12.2023	10.09.2026



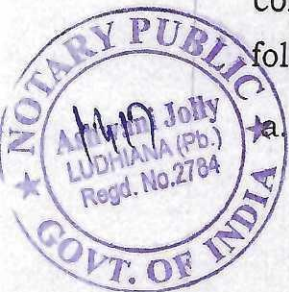
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D) Location-IV

Sr. no.	Number of Consent under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981	Date of issue (date)	Validity upto (date)
1	O16LDH4CTOW3610970 O16LDH4CTOA3610893	11.03.2016	10.09.2016
2	CTOW/Renewal/LDH4/2017/5285668 CTOA/Renewal/LDH4/2017/5285626	03.04.2017	30.09.2017
3	CTOW/Renewal/LDH4/2018/6941832 CTOA/Renewal/LDH4/2018/6941794	30.01.2018	30.06.2018
4	CTOW/Renewal/LDH4/2019/9002445 CTOA/Renewal/LDH4/2019/9002396	17.01.2019	30.09.2022
5	CTOW/Varied/LDH4/2022/20761804 CTOA/Varied/LDH4/2022/20761789	13.01.2023	30.08.2023
6	CTOW/Renew/LDH4/2023/24292672 CTOA/Renew/LDH4/2023/24292674	04.12.2023	10.09.2026

6. That in compliance to the orders of this Hon'ble Tribunal, the Regional Office-4, Ludhiana has verified the compliance of Consent conditions by the industry at Location-II, Location-III and Location-IV under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 by performing a visit to the industry on 21.04.2026. The industry at Location-II, Location-III and Location-IV was found not complying with the conditions of the consent to operate granted by the Punjab Pollution Control Board in following terms:

- a. The industry has not planted minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises, as mandated in the consent to operate
- b. The industry is meeting all its water requirement from one tube well. The industry has not obtained NOC from Punjab Water Resources Development Authority (PWRDA) for abstraction of ground water.



Further, water meter has not been installed at the bore well. for recording the quantity of ground water abstracted.

- c. The industry has not obtained the Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 from PPCB.
- d. The Unit is yet to receive site suitability certificate from Department of Town and Country Planning and submit application for Consent renewal.

The verification of the Consent conditions granted to the industry at Location-II, Location-III and Location-IV separately under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 in annotated form is enclosed as **Annexure-A, Annexure-B and Annexure-C** respectively.

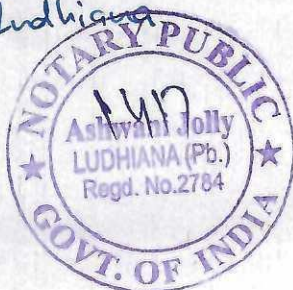
7. That considering the violation of consent conditions by the industry Location-II, Location-III and Location-IV the Regional Office-4 of the Board at Ludhiana has issued Show Cause Notices to the industry at Location-II, Location-III and Location-IV separately vide letter no.489 dated 21.04.2026, letter no. 488 dated 21.04.2026 and letter no.487 dated 21.4.2026 with direction to submit reply. A copy of letter no. 489 dated 21.04.2026 in respect of Location-II is enclosed as **Annexure-D**, copy of letter no. 488 dated 21.04.2026 in respect of location-III is enclosed as **Annexure-E** and a copy of letter no.487 dated 21.04.2026 in respect of Location no. IV is enclosed as **Annexure-F**. Further action will be taken after considering the reply of the industry.
8. That it is respectfully prayed to the Hon'ble Tribunal that the deponent may please be allowed to place Action taken / status report in compliance to order dated 11.03.2026 for kind consideration of the Hon'ble Tribunal.

Certified that the affidavit / S.P.A./ GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of


Deponent

Date: 24.04.2026

Place: Ludhiana



Er. Amritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana
On behalf of Respondent no. 5

Verification:

Verified that the contents of para no. 1 to 8 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Date: 24.04.2026

Place: Ludhiana

Deponent
Amritpal Singh Chahal
Er. Amritpal Singh Chahal,
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-4, Ludhiana

On behalf of Respondent no. 5



Attested As Identified
[Signature]
NOTARY PUBLIC, LDH.
24 APR 2026

ANNEXURE-A

Location no. -II

Compliance report of No. R16LDH4CTOW4013015 dated 03/05/2016 valid upto 02/11/2016

Main Condition

Sr. no.	Conditions	Compliance
1.	The industry shall obtain continuance certificate from the Competent Authority, within this period.	Complying

General Conditions.

Sr. no.	Conditions	Compliance
1.	The consent is issued for the discharge of effluents as per details given below from the premises of the industry through the outlet(s) authorized by the Board: Sr. No. Description Quantity m3/day Mode of final disposal (i) Trade Effluent 0.5 KLD Re-circulated back into the process after settling tank (ii) Domestic Effluent 0.4 KLD Into sewer after passing through its sister concern M/s Super Tractor Industries (Unit-I).	Complying
2.	This consent is not valid for getting power load from the P.S.P.C.L or for getting loan from the financial institutions.	Complying
3.	The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notification issued from time to time for such discharges.	Water polluting process closed
4.	The industry shall apply for renewal of consent at least two months before expiry of the consent. (i) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations. (ii) The consent does not authorise or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course. (iii) Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act. (iv) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall	Non-complying

	not discharge floating solids or visible foam.	
5.	Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.	Complying
6.	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.	Non-complying
7.	The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.	Water polluting process closed
8.	The industry shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	Non-complying
9.	Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-IV, Ludhiana through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	Non-complying
10.	All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.	Complying
11.	The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Complying
12.	The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-IV, Ludhiana.	Complying
13.	The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except. <ul style="list-style-type: none"> (i) Where unavoidable to prevent loss of life or some property damage or (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above for Solids, sludges, filter 	Complying

	backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.	
14.	The industry shall regularly operate and maintain the Effluent Treatment Plant to ensure that the treated effluent conforms to the standards laid down by the Board for such type of industries.	Water polluting process closed
15.	The industry shall ensure that no water pollution problem is created in the area due discharge of effluents from its industrial premises	Water polluting process closed
16.	The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.	Water polluting process closed
17.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Water polluting process closed
18.	The industry shall re-circulate the entire cooling water and shall also re-circulate maximum possible treated effluent in processes within premises.	Complying
19.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ Effluent Treatment Plant.	Complying
20.	The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry at-least once in a year.	Non-complying
21.	The industry will submit the monthly readings of the separate energy meter for running effluent treatment plant system to the Board by the fifth of the following month.	Non-complying
22.	The industry shall maintain such record w.r.t operation of Effluent Treatment Plant system along with records of chemicals and energy utilized for treatment and sludge generated from treatment of waste water so as to satisfy the Board regarding regular and proper operation of pollution control arrangements.	Water polluting process closed
23.	The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended, if required.	Water polluting process closed
24.	The industry shall put up display board indicating Environment	Water polluting

	data at the main entrance gate.	process closed
25.	The industry shall provide rain water harvesting system in its premises to carry roof top rain water into underground strata.	Complying
26.	No surface run off or any other rain water flowing in lawns/ garden be allowed to enter into the rain water harvesting system.	Complying
27.	All the pipes provided for the recharging system should be visible and properly coloured with light blue colour.	Complying
28.	The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.	Complying

Compliance report of R16LDH4CTOA4001715 dated 03/05/2016 valid upto 02/11/2016

Main Condition

Sr. no.	Conditions	Compliance
1.	The industry shall obtain continuance certificate from the Competent Authority, within this period.	Complying

General Conditions.

Sr. no.	Conditions	Compliance										
1.	This consent is not valid for getting power load from the P.S.P.C.L. or for getting loan from the financial institutions.	Complying										
2.	<p>The industry shall discharge all gases through a stack of minimum height as specified in the standards laid down by the Board.</p> <p>For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>Stack height for diesel generating sets:</p> <table border="0"> <thead> <tr> <th>Capacity of diesel generating set</th> <th>Height of the Stack</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA</td> <td>h + 1.5 mt.</td> </tr> <tr> <td>50-100 KVA</td> <td>h+ 2.0 mt.</td> </tr> <tr> <td>100-150 KVA</td> <td>h+ 2.5 mt.</td> </tr> <tr> <td>150-200 KVA</td> <td>h + 3.0 mt.</td> </tr> </tbody> </table>	Capacity of diesel generating set	Height of the Stack	0-50 KVA	h + 1.5 mt.	50-100 KVA	h+ 2.0 mt.	100-150 KVA	h+ 2.5 mt.	150-200 KVA	h + 3.0 mt.	Complying
Capacity of diesel generating set	Height of the Stack											
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100-150 KVA	h+ 2.5 mt.											
150-200 KVA	h + 3.0 mt.											

	<p>200-200 KVA h + 3.5 mt.</p> <p>250-300 KVA h+ 3.5 mt</p> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> <p>$H = h + 0.2 (KVA)^{0.5}$</p> <p>Where h = height of the building in meters where the generator set is installed.</p>	
3.	The industry shall not consume any fuel except Furnace oil in forging furnaces and HSD in its D.G. set without the prior written permission of the Board.	Complying
4.	<p>a)The industry shall ensure that at any time the emission do not exceed the emissions standards laid down by the Board from time to time.</p> <p>(b)The industry shall ensure that the emissions from each stack shall conform to the emission standards laid down by the Board.</p>	Complying
5.	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting the samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the port-holes shall be as under:-</p> <p>i) The sampling ports shall be provided at atleast 8 times chimney diameter down stream and 2 times up stream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-</p> $De = 2LW/(L+W)$ <p>Where L=Length in mts. W=Width in mts</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter.</p>	Complying
6.	<p>The industry shall make necessary arrangements for the monitoring of stack emissions and shall monitor its emissions:-</p> <p>i) Once in Year for Small Scale Industries.</p> <p>ii) Twice in a Year for Large/Medium Scale Industries</p>	Complying
7.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Complying
8.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Non complying
9.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all	Complying

	along the boundary of the industrial premises.	
10.	Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying
11.	The industry shall dispose off its solid wastes generated in a proper manner and to the satisfaction of the Board to avoid public nuisance and air pollution problem.	Complying
12.	The existing control equipment shall be altered or replaced in accordance with the direction of the Board, and no control equipment or chimney shall be altered or as the case may be erected or re-erected except with the previous approval of the Board.	Complying
13.	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	Non complying
14.	The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessel, mechanical equipment's etc. which are likely to cause environmental pollution.	Non complying
15.	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.	Non-complying
16.	The industry will submit the monthly readings of the separate energy meter for running air pollution control devices to the Board by the fifth of the following month.	
17.	The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended from time to time.	Non-complying
18.	The industry shall provide canopy and adequate stacks to the D.G sets so as to comply with the provision of EPA 1986 & GOI notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF, New Delhi.	Complying
19.	The industry shall put up display board indicating Environment data at the main entrance gate	Non-complying
20.	The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.	Non-complying

Compliance report of CTOW/Renewal/LDH4/2017/5285446 dated 03/04/2017
valid upto 30/09/2017

Sr. no.	Special Conditions	Compliance
1.	The industry shall obtain permission from Central Ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Complying
2.	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	
3.	The industry shall maintain proper record of effluent generated and reused from vibrator process.	
4.	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	

Compliance report of CTOA/Renewal/LDH4/2017/5285280 dated 03/04/2017
valid upto 30/09/2017

Sr. no.	Special Conditions	Compliance
1.	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Complying
2.	The industry shall maintain proper record of effluent generated and reused from vibrator process.	
3.	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana	

Compliance report of CTOW/Renewal/LDH4/2018/6948727 dated 02/02/2018 valid upto 01/02/2019

General Conditions.

Sr. no.	Conditions	Compliance
1.	This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.	N/A
2.	The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.	N/A
3.	The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.	Water polluting process closed
4.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Non-Complying
5.	The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.	N/A
6.	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner	Non-Complying
7.	The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.	Water polluting process closed
8.	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.	Non-Complying
9.	The industry shall submit a yearly certificate to the effect that no addition/upN/Agradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Non-Complying
10.	. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.	Complying
11.	Any amendments/revisions made by the Board in the tolerance	N/A

	limits for discharges shall be applicable to the industry from the date of such amendments/revisions.	
12.	The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	N/A
13.	Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	N/A
14.	The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Water polluting process closed
15.	The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.	Water polluting process closed
16.	The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Water polluting process closed
17.	The industry shall provide online monitoring equipment for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.	Water polluting process closed
18.	The pollution control devices shall be interlocked with the manufacturing process of the industry.	N/A
19.	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.	N/A
20.	The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	Non-Complying
21.	The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Non-Complying
22.	The industry shall not use any unauthorized outlet(s) for	Water

	discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.	polluting process closed
23.	The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:N/A (i) Once in Year for Small Scale Industries. (ii) Four in a Year for Large/Medium Scale Industries. (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/reN/A/circulation system to the concerned Regional Office of the Board by the 5th of the following month.	Water polluting process closed
24.	The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.	Water polluting process closed
25.	The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time	N/A
26.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	N/A
27.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.	N/A
28.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	N/A
29.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.	Into panchayat sewer
30.	The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except. (i) Where unavoidable to prevent loss of life or some property damage or (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent	N/A

	issuing authority in writing of each such diversion or byeN/Ass.	
31.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	N/A
32.	The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.	N/A
33.	Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.	Domestic effluent into sewer
34.	The industry shall reN/Acirculate the entire cooling water and shall also reN/Acirculate/reuse to the maximum extent the treated effluent in processes	N/A
35.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of reN/Acirculation system/ effluent treatment plant.	Non-Complying
36.	The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period	Water polluting process Closed
37.	Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or byeN/Ass.	N/A
38.	The industry shall submit a detailed plan showing therein the distribution system for conveying wasteN/Awater for application on land for irrigation along with the crop pattern for the year.	N/A
39.	The industry shall ensure that the effluent discharged by it is toxicity free.	Domestic effluent only
40.	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Into the sewer only
41.	Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.	Into the sewer only
42.	The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to	Non-Complying

	the Environmental Engineer of the concerned Regional Office by the 5th of every month.	
43.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.	N/A

Special Conditions

Sr. no.	Conditions	Compliance
1.	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006 and provide rain harvesting system within 2 month.	Complying
2.	The industry shall submit the concrete proof regarding date of commissioning of the industry at present site with documentary proof.	
3.	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ As per policy of the state Govt.	
4.	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	

Compliance report of CTOA/Renewal/LDH4/2018/6948943 dated 02/02/2018 valid upto 01/02/2019

General Conditions.

Sr. no.	Conditions	Compliance
1.	This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.	N/A
2.	The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.	N/A
3.	The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.	N/A

4.	The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry	N/A																								
5.	The authorized fuel being used shall not be changed without the prior written permission of the Board.	N/A																								
6.	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	N/A																								
7.	<p>The industry shall provide portholes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the portholes shall be as under:</p> <p>i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance: $D_e = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. ii)</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter</p>	N/A																								
8.	The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.	Non Complying																								
9.	<p>The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.</p> <p>(i) Stack height for boiler plants</p> <table border="1"> <thead> <tr> <th>S. N O.</th> <th>Boiler with Steam Generating Capacity</th> <th>Stack heights</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Less than 2 ton/hr.</td> <td>9 meters or 2.5 times the height of neighboring building which ever is more</td> </tr> <tr> <td>2.</td> <td>More than 2 ton/hr. to 5 ton/hr.</td> <td>12 meters</td> </tr> <tr> <td>3.</td> <td>More than 5 ton/hr. to 10 ton/hr</td> <td>15 meters</td> </tr> <tr> <td>4.</td> <td>More than 10 ton/hr. to 15 ton/hr</td> <td>18 meters</td> </tr> <tr> <td>5.</td> <td>More than 15 ton/hr. to 20 ton/hr</td> <td>21 meters</td> </tr> <tr> <td>6.</td> <td>More than 20 ton/hr. to 25 ton/hr.</td> <td>24 meters</td> </tr> <tr> <td>7.</td> <td>More than 25 ton/hr. to 30 ton/hr.</td> <td>27 meters</td> </tr> </tbody> </table>	S. N O.	Boiler with Steam Generating Capacity	Stack heights	1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more	2.	More than 2 ton/hr. to 5 ton/hr.	12 meters	3.	More than 5 ton/hr. to 10 ton/hr	15 meters	4.	More than 10 ton/hr. to 15 ton/hr	18 meters	5.	More than 15 ton/hr. to 20 ton/hr	21 meters	6.	More than 20 ton/hr. to 25 ton/hr.	24 meters	7.	More than 25 ton/hr. to 30 ton/hr.	27 meters	Complying
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	8.	<i>More than 30 ton/hr.</i>	30meters or using the formula $H = 1.4 Q_g^{0.3}$ or $H = 7.4 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.																						
<p>Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.</p> <p>(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>(iii) Stack height for diesel generating sets:</p>																									
<table border="1"> <thead> <tr> <th data-bbox="304 712 533 831">Capacity of diesel generating set</th> <th data-bbox="533 712 624 831">Height of the building</th> <th data-bbox="624 712 943 831">Height of the Stack</th> </tr> </thead> <tbody> <tr> <td data-bbox="304 831 533 875">050 KVA</td> <td data-bbox="533 831 624 875">do</td> <td data-bbox="624 831 943 875">+ 1.5 mt</td> </tr> <tr> <td data-bbox="304 875 533 920">50100 KVA</td> <td data-bbox="533 875 624 920">do</td> <td data-bbox="624 875 943 920">+ 2.0 mt.</td> </tr> <tr> <td data-bbox="304 920 533 965">100150 KVA</td> <td data-bbox="533 920 624 965">do</td> <td data-bbox="624 920 943 965">+ 2.5 mt.</td> </tr> <tr> <td data-bbox="304 965 533 1010">150200 KVA</td> <td data-bbox="533 965 624 1010">do</td> <td data-bbox="624 965 943 1010">+ 3.0 mt.</td> </tr> <tr> <td data-bbox="304 1010 533 1055">200250 KVA</td> <td data-bbox="533 1010 624 1055">do</td> <td data-bbox="624 1010 943 1055">+ 3.5 mt.</td> </tr> <tr> <td data-bbox="304 1055 533 1084">250300 KVA</td> <td data-bbox="533 1055 624 1084">do</td> <td data-bbox="624 1055 943 1084">+ 3.5 mt.</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> $H = h + 0.2 (KVA)^{0.5}$ <p>where h = height of the building in meters where the generator set is installed.</p>					Capacity of diesel generating set	Height of the building	Height of the Stack	050 KVA	do	+ 1.5 mt	50100 KVA	do	+ 2.0 mt.	100150 KVA	do	+ 2.5 mt.	150200 KVA	do	+ 3.0 mt.	200250 KVA	do	+ 3.5 mt.	250300 KVA	do	+ 3.5 mt.
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11.	The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or reerected except with the prior approval of the Board.			N/A																					
12.	The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR371 E dated 1752002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.			Complying																					
13.	The Govt. of Punjab, Department of Science, Technology &			Non																					

	Environment vide its notification no.4/46/92 3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following: In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.	Complying														
14.	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year	Non - Complying														
15.	That the industry shall submit a yearly certificate to the effect that no addition / upgradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Non-Complying														
16.	a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions. b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers. <table border="1" data-bbox="300 987 1254 1469"> <tr> <td>Steam Generating capacity A.</td> <td>Required particulate matter B.</td> </tr> <tr> <td>Area upto 5 Km from Other than the periphery of I and ClassII town</td> <td>Other than 'A' class</td> </tr> <tr> <td>Less than 2 ton/hr.</td> <td>800 mg/NM3</td> </tr> <tr> <td>1200 mg/NM3 2 ton to 10 ton/hr.</td> <td>500 mg/NM3</td> </tr> <tr> <td>1000 mg/NM3 Above 10 ton to 15 ton/hr</td> <td>350 mg/NM3</td> </tr> <tr> <td>500 mg/NM3 Above 15 ton/hr</td> <td>150 mg/NM3</td> </tr> <tr> <td>150 mg/NM3</td> <td></td> </tr> </table>	Steam Generating capacity A.	Required particulate matter B.	Area upto 5 Km from Other than the periphery of I and ClassII town	Other than 'A' class	Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3 2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3 Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3 Above 15 ton/hr	150 mg/NM3	150 mg/NM3		N/A
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17.	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.	Non-Complying														
18.	The air pollution control equipments shall be kept at all time in good running condition and; (i) All failures of control equipments. (ii) The emissions of any air pollutant into the atmosphere in excess of the standards laid down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under	N/A														

	rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.	
19.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises	Non-Complying
20.	The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.	Non-Complying
21.	The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	Non-Complying
22.	The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board: (i) Once in Year for Small Scale Industries. (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries dated 14/9/06, if applicable.	N/A
23.	The industry shall maintain the following record to the satisfaction of the Board : (i) Log books for running of air pollution control devices or pumps/motors used for it. (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air. (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.	Non-Complying
24.	The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month	N/A
25.	The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.	N/A
26.	The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	N/A
27.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	N/A
28.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any	N/A

	responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	
29.	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	N/A
30.	The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.	N/A
31.	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.	N/A
32.	The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.	Non-Complying
33.	The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.	N/A
34.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	N/A
35.	The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.	Non-Complying
36.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.	N/A
37.	The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.	N/A
38.	The industry shall not cause any nuisance/traffic hazard in vicinity of the area	N/A
39.	The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.	N/A
40.	The industry shall ensure that there will not be significant visible dust emissions beyond the property line.	N/A
41.	The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling,	N/A

	transportation and processing of raw material & product of the industry.	
42.	The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.	N/A

Special Conditions

Sr. no.	Conditions	Compliance
1.	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006 and provide rain harvesting system within 2 month.	Complying
2.	The industry shall submit the concrete proof regarding date of commissioning of the industry at present site with documentary proof.	
3.	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ As per policy of the state Govt.	
4.	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	

Compliance report of CTOA/Renew/LDH4/2022/19008525 dated 10/07/2022 valid upto 31/08/2023

SPECIAL CONDITIONS

Sr. no.	Conditions	Compliance
1.	This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.	Complying
2.	The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.	Complying
3.	In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act,1974 and Air (Prevention & Control of Pollution) Act,1981 and / or Environment (Protection) Act,1986 as deemed fit.	Complying
4.	This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.	Complying
5.	In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.	

GENERAL CONDITIONS

1.	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2.	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels,	Complying

	mechanical equipments etc. which are likely to cause environmental pollution.	
3.	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4.	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.	Complying
5.	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.	Complying
6.	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the port-holes shall be as under:-</p> <p>i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-</p> $De = 2 LW / (L+W)$ <p>Where L= length in mts. W= Width in mts.</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter</p>	Complying
7.	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8.	The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.	Non complying
9.	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying
10.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying

11.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying
12.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying
13.	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying
14.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying
15.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same,if applicable.	Non-complying
16.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17.	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19.	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20.	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

OTHER CONDITIONS

1.	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006.	Complying
2.	That the industry shall shift its unit from present site to designated area as and when asked by the State Govt./Punjab Pollution Control Board/As per policy of the state Govt.	Complying

Compliance report of CTOW/Renew/LDH4/2022/19258132 dated 10/07/2022 valid upto 31/08/2023

SPECIAL CONDITIONS

Sr. no.	Conditions	Compliance
1.	This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.	Complying
2.	The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.	Complying
3.	In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act,1974 and Air (Prevention & Control of Pollution) Act,1981 and / or Environment (Protection) Act,1986 as deemed fit.	Complying
4.	This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.	Complying
5.	In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to	

	Orange/Red category Industry.	
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GENERAL CONDITIONS

1.	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2.	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3.	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4.	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5.	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.	Complying
6.	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets. Specifications of the port-holes shall be as under:- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:- De = 2 LW / (L+W) Where L= length in mts. W= Width in mts. ii) The sampling port shall be 7 to 10 cm in diameter	Complying
7.	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8.	The industry shall put up canopy on its DG sets	Non complying

	and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.	
9.	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying
10.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying
11.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying
12.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying
13.	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying
14.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying
15.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	Non-complying
16.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17.	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying

19.	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20.	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

OTHER CONDITIONS

1.	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006.	Complying
2.	That the industry shall shift its unit from present site to designated area as and when asked by the State Govt./Punjab Pollution Control Board/As per policy of the state Govt.	Complying

Compliance report of CTOW/Renew/LDH4/2023/24292468 dated 05-12-2023 valid upto 10-09-2026

Special Conditions

Sr. no.	Conditions	Compliance
1.	This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.	Complying
2.	The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.	Complying
3.	In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act,1981 and / or Environment (Protection) Act,1986 as deemed fit.	Complying
4.	This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.	Complying
5.	In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category Industry.	

GENERAL Conditions

1.	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2.	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels,	Complying

	mechanical equipments etc. which are likely to cause environmental pollution.	
3.	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4.	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5.	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.	Complying
6.	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets. Specifications of the port-holes shall be as under:- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:- De = 2 LW / (L+W) Where L= length in mts. W= Width in mts. ii) The sampling port shall be 7 to 10 cm in diameter	Complying
7.	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8.	The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.	Non complying
9.	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying
10.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying

11.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying
12.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying
13.	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying
14.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying
15.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same,if applicable.	Non-complying
16.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17.	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19.	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20.	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

OTHER CONDITIONS

Sr. no.	Conditions	Compliance
1.	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	Complying
2.	The industry shall always ensure not to create any type of noise pollution in the vicinity.	
3.	The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.	
4.	The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.	

Compliance report of CTOA/Renew/LDH4/2023/24292469 dated 05/12/2023 valid upto 10/09/2026

Special Conditions

Sr. no.	Conditions	Compliance
6.	This auto generated consent is based on the information / data submitted by the Industry. In case of any change of data or in case of any information submitted is found incorrect, this consent shall stand cancelled.	Complying
7.	The inspection of industry shall be governed by the inspection policy framed by CPCB/PPCB/Govt. from time to time. In case of complaint, the industry can be visited by the Regional Office or any other officer authorized by the Competent Authority.	Complying
8.	In case of industry is found to create conditions that generate any type of pollution and / or if there is any objection from the surrounding community and if on verification, it is found that such objection has some substance, the Board shall be at the liberty to take action against the Industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act,1981 and / or Environment (Protection) Act,1986 as deemed fit.	Complying
9.	This consent is issued on the basis of self calculation of consent fee made by the industry. In case, any difference in the consent fee deposited by the industry is found, the industry shall have to deposit the balance consent fee.	Complying
10.	In case of change of data provided in this simplified form, the Industry shall inform the Board and shall get revised Consent. The Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to	

	Orange/Red category Industry.	
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GENERAL Conditions

1.	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2.	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3.	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4.	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5.	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.	Complying
6.	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets. Specifications of the port-holes shall be as under:- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:- De = 2 LW / (L+W) Where L= length in mts. W= Width in mts. ii) The sampling port shall be 7 to 10 cm in diameter	Complying
7.	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8.	The industry shall put up canopy on its DG sets	Non complying

	and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.	
9.	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying
10.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying
11.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying
12.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying
13.	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying
14.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying
15.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	Non-complying
16.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17.	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying

19.	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non-complying
20.	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non-complying

OTHER CONDITIONS

Sr. no.	Conditions	Compliance
5.	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	Complying
6.	The industry shall always ensure not to create any type of noise pollution in the vicinity.	
7.	The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.	
8.	The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.	

Location no. -III

Compliance report of O16LDH4CTOA3610750 dated 11/03/2016 valid upto 10/09/2016

Main Condition

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority, within 3 months.	Non-Complying

General Conditions

Sr. no.	Conditions	Compliance														
1.	This consent is not valid for getting power load from the P.S.P.C.L. or for getting loan from the financial institutions.	Complying														
2.	<p>The industry shall discharge all gases through a stack of minimum height as specified in the standards laid down by the Board.</p> <p>For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>Stack height for diesel generating sets:</p> <table border="0"> <thead> <tr> <th>Capacity of diesel Stack generating set</th> <th>Height of the</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA</td> <td>h + 1.5 mt.</td> </tr> <tr> <td>50-100 KVA</td> <td>h+ 2.0 mt.</td> </tr> <tr> <td>100-150 KVA</td> <td>h+ 2.5 mt.</td> </tr> <tr> <td>150-200 KVA</td> <td>h + 3.0 mt.</td> </tr> <tr> <td>200-200 KVA</td> <td>h + 3.5 mt.</td> </tr> <tr> <td>250-300 KVA</td> <td>h+ 3.5 mt</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> $H = h + 0.2 (KVA)^{0.5}$ <p>Where h = height of the building in meters where the generator set is installed.</p>	Capacity of diesel Stack generating set	Height of the	0-50 KVA	h + 1.5 mt.	50-100 KVA	h+ 2.0 mt.	100-150 KVA	h+ 2.5 mt.	150-200 KVA	h + 3.0 mt.	200-200 KVA	h + 3.5 mt.	250-300 KVA	h+ 3.5 mt	Complying
Capacity of diesel Stack generating set	Height of the															
0-50 KVA	h + 1.5 mt.															
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150-200 KVA	h + 3.0 mt.															
200-200 KVA	h + 3.5 mt.															
250-300 KVA	h+ 3.5 mt															
3.	The industry shall not consume any fuel except Furnace oil in forging furnaces and HSD in its D.G. set without the prior written permission of the Board.	Complying														

4.	<p>a)The industry shall ensure that at any time the emission do not exceed the emissions standards laid down by the Board from time to time.</p> <p>(b)The industry shall ensure that the emissions from each stack shall conform to the emission standards laid down by the Board.</p> <p>Steam Generating Required particulate matter capacity A. B.</p> <p>Area upto 5 Km from the periphery of I and class-II town.</p> <p>Less than 2 ton/hr. 800 mg/NM3 1200 mg/NM3</p> <p>2 ton to 10 ton/hr. 500 mg/NM3 1000 mg/NM3</p> <p>Above 10 ton to 15 ton/hr 350 mg/NM3 500 mg/NM3</p> <p>Above 15 ton/hr 150 mg/NM3 150 mg/NM3</p> <p>All emissions normalized to 12% carbon dioxide.</p>	Complying
5.	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting the samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the port-holes shall be as under:-</p> <p>i) The sampling ports shall be provided at atleast 8 times chimney diameter down stream and 2 times up stream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-</p> $De = 2LW/(L+W)$ <p>Where L=Length in mts. W=Width in mts</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter.</p>	Complying
6.	<p>The industry shall make necessary arrangements for the monitoring of stack emissions and shall monitor its emissions:-</p> <p>i) Once in Year for Small Scale Industries.</p> <p>ii) Twice in a Year for Large/Medium Scale Industries</p>	Complying
7.	<p>The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.</p>	Complying
8.	<p>Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the</p>	Non complying

	applicant is or may be subjected to under this or any other Act.	
9.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Complying
10.	Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying
11.	The industry shall dispose off its solid wastes generated in a proper manner and to the satisfaction of the Board to avoid public nuisance and air pollution problem.	Complying
12.	The existing control equipment shall be altered or replaced in accordance with the direction of the Board, and no control equipment or chimney shall be altered or as the case may be erected or re-erected except with the pervious approval of the Board.	Complying
13.	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	Non complying
14.	The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessel, mechanical equipment's etc. which are likely to cause environmental pollution.	Non complying
15.	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.	Non-complying
16.	The industry will submit the monthly readings of the separate energy meter for running air pollution control devices to the Board by the fifth of the following month.	
17.	The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended from time to time.	Non-complying
18.	The industry shall put up display board indicating Environment data at the main entrance gate	Non-complying
19.	The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.	Non-complying

Compliance report of O16LDH4CTOW3610847 dated 11/03/2016 valid upto 10/09/2016

Main Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying

General Conditions

Sr. no.	Conditions	Compliance
1.	The consent is issued for the discharge of effluents as per details given below from the premises of the industry through the out-let(s) authorized by the Board: Sr. No. Description Quantity m3/day Mode of final disposal (i) Trade Effluent (ii) Domestic Effluent	Complying
2.	This consent is not valid for getting power load from the P.S.P.C.L or for getting loan from the financial institutions.	Complying
3.	The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notification issued from time to time for such discharges.	Water polluting process closed
4.	The industry shall apply for renewal of consent at least two months before expiry of the consent. (i) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations. (ii) The consent does not authorise or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course. (iii) Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act. (iv) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant	Non-complying

	shall not discharge floating solids or visible foam.	
5.	Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.	Complying
6.	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.	Non-complying
7.	The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.	Water polluting process closed
8.	The industry shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	Non-complying
9.	Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-IV, Ludhiana through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	Non-complying
10.	All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.	Complying
11.	The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Complying
12.	<p>The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.</p> <p>(i) Where unavoidable to prevent loss of life or some property damage or</p> <p>(ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above for Solids, sludges, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.</p>	Complying

13.	Solids, sludges, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.	Complying
14.	The industry shall ensure that no water pollution problem is created in the area due discharge of effluents from its industrial premises	Water polluting process closed
15.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Water polluting process closed
16.	The industry shall re-circulate the entire cooling water and shall also re-circulate maximum possible treated effluent in processes within premises.	Water polluting process closed
17.	The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended, if required.	Water polluting process closed
18.	The industry shall put up display board indicating Environment data at the main entrance gate.	Complying
19.	The industry shall provide rain water harvesting system in its premises to carry roof top rain water into underground strata.	Complying
20.	No surface run off or any other rain water flowing in lawns/ garden be allowed to enter into the rain water harvesting system.	Complying
21.	All the pipes provided for the recharging system should be visible and properly coloured with light blue colour.	Complying
22.	The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.	Complying

Compliance report of CTOA/Renewal/LDH4/2017/5285563 dated 03/04/2017 valid upto 30/09/2017

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
2	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-

Special Conditions

Compliance report of CTOW/Renewal/LDH4/2017/5285585 dated 03/04/2017 valid upto 30/09/2017

Sr. no.	Conditions	Compliance
1	The industry shall obtain permission from Central Ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Non-Complying
2	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
3	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-

Compliance report of CTOA/Renewal/LDH4/2018/6947725 dated 02/02/2018 valid upto 31/12/2022

General Conditions

Sr. no.	Conditions	Compliance						
1.	This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.	N/A						
2.	The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.	N/A						
3.	The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.	N/A						
4.	The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry	N/A						
5.	The authorized fuel being used shall not be changed without the prior written permission of the Board.	N/A						
6.	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	N/A						
7.	<p>The industry shall provide portholes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the portholes shall be as under:</p> <p>i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. ii)</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter</p>	N/A						
8.	The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.	Non Complying						
9.	<p>The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.</p> <p>(i) Stack height for boiler plants</p> <table border="1" data-bbox="288 1951 1267 2047"> <thead> <tr> <th data-bbox="288 1951 421 2047">S. NO</th> <th data-bbox="421 1951 847 2047">BoilerwithSteamGenerating Capacity</th> <th data-bbox="847 1951 1267 2047">Stack heights</th> </tr> </thead> <tbody> <tr> <td data-bbox="288 2047 421 2047">.</td> <td data-bbox="421 2047 847 2047"></td> <td data-bbox="847 2047 1267 2047"></td> </tr> </tbody> </table>	S. NO	BoilerwithSteamGenerating Capacity	Stack heights	.			Complying
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.								

	1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever ever is more																						
	2.	More than 2 ton/hr. to 5 ton/hr.	12 meters																						
	3.	More than 5 ton/hr. to 10 ton/hr	15 meters																						
	4.	More than 10 ton/hr. to 15 ton/hr	18 meters																						
	5.	More than 15 ton/hr. to 20 ton/hr	21 meters																						
	6.	More than 20 ton/hr. to 25 ton/hr.	24 meters																						
	7.	More than 25 ton/hr. to 30 ton/hr.	27 meters																						
	8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.																						
<p>Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.</p> <p>(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>(iii) Stack height for diesel generating sets:</p> <table border="1"> <thead> <tr> <th>Capacity of diesel generating set</th> <th>Height of the building</th> <th>Height of the Stack</th> </tr> </thead> <tbody> <tr> <td>050 KVA</td> <td>do</td> <td>+ 1.5 mt</td> </tr> <tr> <td>50100 KVA</td> <td>do</td> <td>+ 2.0 mt.</td> </tr> <tr> <td>100150 KVA</td> <td>do</td> <td>+ 2.5 mt.</td> </tr> <tr> <td>150200 KVA</td> <td>do</td> <td>+ 3.0 mt.</td> </tr> <tr> <td>200250 KVA</td> <td>do</td> <td>+ 3.5 mt.</td> </tr> <tr> <td>250300 KVA</td> <td>do</td> <td>+ 3.5 mt.</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> $H = h + 0.2 (KVA)^{0.5}$ <p>where h = height of the building in meters where the generator set is installed.</p>					Capacity of diesel generating set	Height of the building	Height of the Stack	050 KVA	do	+ 1.5 mt	50100 KVA	do	+ 2.0 mt.	100150 KVA	do	+ 2.5 mt.	150200 KVA	do	+ 3.0 mt.	200250 KVA	do	+ 3.5 mt.	250300 KVA	do	+ 3.5 mt.
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10.	The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.			N/A																					
11.	The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no			N/A																					

	pollution control equipment or chimney shall be altered or as the case may be erected or reerected except with the prior approval of the Board.															
12.	The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR371 E dated 1752002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.	Complying														
13.	The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92 3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following: In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.	Non Complying														
14.	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year	Non - Complying														
15.	That the industry shall submit a yearly certificate to the effect that no addition / upgradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Non-Complying														
16.	a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions. b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers. <table border="1" data-bbox="300 1317 1254 1798"> <thead> <tr> <th>Steam Generating capacity A.</th> <th>Required particulate matter B.</th> </tr> </thead> <tbody> <tr> <td>Area upto 5 Km from Other than the periphery of I and ClassII town</td> <td>Other than 'A' class</td> </tr> <tr> <td>Less than 2 ton/hr.</td> <td>800 mg/NM3</td> </tr> <tr> <td>1200 mg/NM3 2 ton to 10 ton/hr.</td> <td>500 mg/NM3</td> </tr> <tr> <td>1000 mg/NM3 Above 10 ton to 15 ton/hr</td> <td>350 mg/NM3</td> </tr> <tr> <td>500 mg/NM3 Above 15 ton/hr</td> <td>150 mg/NM3</td> </tr> <tr> <td>150 mg/NM3</td> <td></td> </tr> </tbody> </table>	Steam Generating capacity A.	Required particulate matter B.	Area upto 5 Km from Other than the periphery of I and ClassII town	Other than 'A' class	Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3 2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3 Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3 Above 15 ton/hr	150 mg/NM3	150 mg/NM3		N/A
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17.	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.	Non-Complying														
18.	The air pollution control equipments shall be kept at all time in	N/A														

	<p>good running condition and;</p> <p>(i) All failures of control equipments.</p> <p>(ii) Theemissionsofanyairpollutantintotheatmospherein excessofthestandardslaidbythe Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the PreventionandControlofAirPollutionRules,1983'.</p>	
19.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises	Non-Complying
20.	The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.	Non-Complying
21.	The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	Non-Complying
22.	<p>The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:</p> <p>(i) Once in Year for Small Scale Industries.</p> <p>(ii) Twice/thrice/four time in a Year for Large/Medium Scale Industriesdated 14/9/06, if applicable.</p>	N/A
23.	<p>The industry shall maintain the following record to the satisfaction of the Board :</p> <p>(i) Log books for running of air pollution control devices or pumps/motors used for it.</p> <p>(ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.</p> <p>(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.</p>	Non-Complying
24.	The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to the satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month	N/A
25.	The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.	N/A
26.	The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as	N/A

	amended from time to time.	
27.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	N/A
28.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	N/A
29.	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	N/A
30.	The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.	N/A
31.	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.	N/A
32.	The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.	Non-Complying
33.	The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.	N/A
34.	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	N/A
35.	The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.	Non-Complying
36.	The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.	N/A
37.	The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.	N/A
38.	The industry shall not cause any nuisance/traffic hazard in vicinity of the area	N/A
39.	The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the	N/A

	Ministry of Environment & Forests, New Delhi.	
40.	The industry shall ensure that there will not be significant visible dust emissions beyond the property line.	N/A
41.	The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.	N/A
42.	The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.	N/A

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006 and provide rain harvesting system within 2 month.	Non-Complying
2	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ As per policy of the state Govt.	-
3	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department	Non-Complying

Compliance report of CTOW/Renewal/LDH4/2018/6947889 dated 02/02/2018 valid upto 31/12/2022

General Conditions

Sr. no.	Conditions	Compliance
1.	This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.	N/A
2.	The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.	N/A
3.	The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.	Water polluting process closed
4.	The industry shall plant minimum of three suitable varieties of	Non-

	trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Complying
5.	The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.	N/A
6.	The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner	Non-Complying
7.	The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.	Water polluting process closed
8.	The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.	Non-Complying
9.	The industry shall submit a yearly certificate to the effect that no addition/upN/Agradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Non-Complying
10.	. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.	Complying
11.	Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.	N/A
12.	The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	N/A
13.	Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	N/A
14.	The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Water polluting process closed
15.	The industry shall for the purpose of measuring and recording	Water

	the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.	polluting process closed
16.	The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Water polluting process closed
17.	The industry shall provide online monitoring equipment for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.	Water polluting process closed
18.	The pollution control devices shall be interlocked with the manufacturing process of the industry.	N/A
19.	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.	N/A
20.	The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.	Non-Complying
21.	The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Non-Complying
22.	The industry shall not use any unauthorized outlet(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.	Water polluting process closed
23.	The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents: N/A (i) Once in Year for Small Scale Industries. (ii) Four in a Year for Large/Medium Scale Industries. (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.	Water polluting process closed
24.	The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.	Water polluting process closed
25.	The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of	N/A

	Pollution) Act, 1974 as amended from time to time	
26.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	N/A
27.	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.	N/A
28.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	N/A
29.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.	Into panchayat sewer
30.	The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except. (i) Where unavoidable to prevent loss of life or some property damage or (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or byeN/Apass.	N/A
31.	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	N/A
32.	The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.	N/A
33.	Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.	Domestic effluent into sewer
34.	The industry shall reN/Acirculate the entire cooling water and shall also reN/Acirculate/reuse to the maximum extent the treated effluent in processes	N/A
35.	The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of reN/Acirculation system/ effluent treatment plant.	Non-Complying
36.	The industry shall make proper disposal of the effluent so as to	Water

	ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period	polluting process Closed
37.	Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or byeN/Apass.	N/A
38.	The industry shall submit a detailed plan showing therein the distribution system for conveying wasteN/Awater for application on land for irrigation along with the crop pattern for the year.	N/A
39.	The industry shall ensure that the effluent discharged by it is toxicity free.	Domestic effluent only
40.	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Into the sewer only
41.	Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.	Into the sewer only
42.	The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.	Non-Complying
43.	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.	N/A

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006 and provide rain harvesting system within 2 month.	Non-Complying
2	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ As per policy of the state Govt.	-
3	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the	Non-Complying

	provisions laid down by the said department	
--	---------------------------------------------	--

Compliance report of CTOA/Renew/LDH4/2023/20881222dated 27/01/2023valid upto 30/08/2023

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrancegate.	Complying
6	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or anyother outlets.</p> <p>Specifications of the port-holes shall be as under:</p> <ol style="list-style-type: none"> <li data-bbox="368 1339 1078 1675">i. The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstreamdistance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. <li data-bbox="368 1682 1078 1744">ii. The sampling port shall be 7 to 10 cm in diameter 	Complying
7	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8	The industry shall put up canopy on its DG sets and also provide stack of adequate height as per	Non complying

	<p>norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA 2/F.No.783/2011/448 dated 8/6/2010.</p> <p>Stack height for diesel generating sets:</p> <table> <thead> <tr> <th>Capacity of diesel of the Stack generating set</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA 1.5 mt.</td> <td>h +</td> </tr> <tr> <td>50-100 KVA mt.</td> <td>h+ 2.0</td> </tr> <tr> <td>100-150 KVA mt.</td> <td>h+ 2.5</td> </tr> <tr> <td>150-200 KVA 3.0 mt.</td> <td>h +</td> </tr> <tr> <td>200-200 KVA 3.5 mt.</td> <td>h +</td> </tr> <tr> <td>250-300 KVA mt</td> <td>h+ 3.5</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula: $H = h + 0.2 (KVA)0.5$ Where h = height of the building in meters where the generator set is installed.</p>	Capacity of diesel of the Stack generating set	Height	0-50 KVA 1.5 mt.	h +	50-100 KVA mt.	h+ 2.0	100-150 KVA mt.	h+ 2.5	150-200 KVA 3.0 mt.	h +	200-200 KVA 3.5 mt.	h +	250-300 KVA mt	h+ 3.5	
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9	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying														
10	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying														
11	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying														
12	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying														
13	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying														
14	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying														
15	The industry shall earmark a land within their	Non-complying														

	premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	
16	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006.	Non-Complying
2	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
3	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Non-Complying

Compliance report of CTOW/Renew/LDH4/2023/20881223dated 27/01/2023
valid upto 30/08/2023

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrancegate.	Complying
6	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or anyother outlets. Specifications of the port-holes shall be as under: i. The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstreamdistance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. ii. The sampling port shall be 7 to 10 cm in diameter	Complying
7	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8	The industry shall put up canopy on its DG sets	Non complying

	<p>and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA 2/F.No.783/2011/448 dated 8/6/2010.</p> <p>Stack height for diesel generating sets:</p> <table> <thead> <tr> <th>Capacity of diesel of the Stack generating set</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA 1.5 mt.</td> <td>h +</td> </tr> <tr> <td>50-100 KVA mt.</td> <td>h+ 2.0</td> </tr> <tr> <td>100-150 KVA mt.</td> <td>h+ 2.5</td> </tr> <tr> <td>150-200 KVA 3.0 mt.</td> <td>h +</td> </tr> <tr> <td>200-200 KVA 3.5 mt.</td> <td>h +</td> </tr> <tr> <td>250-300 KVA mt</td> <td>h+ 3.5</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula: $H = h + 0.2 (KVA) 0.5$ Where h = height of the building in meters where the generator set is installed.</p>	Capacity of diesel of the Stack generating set	Height	0-50 KVA 1.5 mt.	h +	50-100 KVA mt.	h+ 2.0	100-150 KVA mt.	h+ 2.5	150-200 KVA 3.0 mt.	h +	200-200 KVA 3.5 mt.	h +	250-300 KVA mt	h+ 3.5	
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9	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying														
10	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying														
11	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying														
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13	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying														
14	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying														

15	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	Non-complying
16	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006.	Non-Complying
2	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
3	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Non-Complying

Compliance report of CTOA/Renew/LDH4/2023/24292575 dated 04/12/2023 valid upto 10/09/2026

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrancegate.	Complying
6	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or anyother outlets. Specifications of the port-holes shall be as under: i. The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstreamdistance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. ii. The sampling port shall be 7 to 10 cm in diameter	Complying
7	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8	The industry shall put up canopy on its DG sets and also provide stack of adequate height as per	Non complying

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9	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying														
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18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
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Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
2	The industry shall always ensure not to create any type of noise pollution in the vicinity.	Complying
3	The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.	Complying
4	The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.	Non-Complying

Compliance report of CTOW/Renew/LDH4/2023/24292574dated 04/12/2023
valid upto 10/09/2026

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
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20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
2	The industry shall always ensure not to create any type of noise pollution in the vicinity.	Complying
3	The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.	Complying
4	The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.	Non-Complying

Location no. -IV

Compliance report of O16LDH4CTOA3610893 dated 11/03/2016 valid upto 10/09/2016

General Conditions

Sr. no.	Conditions	Compliance														
1.	This consent is not valid for getting power load from the P.S.P.C.L. or for getting loan from the financial institutions.	Complying														
2.	<p>The industry shall discharge all gases through a stack of minimum height as specified in the standards laid down by the Board.</p> <p>For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.</p> <p>Stack height for diesel generating sets:</p> <table border="0" data-bbox="288 981 1267 1429"> <thead> <tr> <th data-bbox="288 981 922 1077">Capacity of diesel generating set</th> <th data-bbox="927 981 1267 1016">Height of the Stack</th> </tr> </thead> <tbody> <tr> <td data-bbox="288 1084 922 1120">0-50 KVA</td> <td data-bbox="927 1084 1267 1120">h + 1.5 mt.</td> </tr> <tr> <td data-bbox="288 1126 922 1162">50-100 KVA</td> <td data-bbox="927 1126 1267 1162">h+ 2.0 mt.</td> </tr> <tr> <td data-bbox="288 1169 922 1205">100-150 KVA</td> <td data-bbox="927 1169 1267 1205">h+ 2.5 mt.</td> </tr> <tr> <td data-bbox="288 1211 922 1247">150-200 KVA</td> <td data-bbox="927 1211 1267 1247">h + 3.0 mt.</td> </tr> <tr> <td data-bbox="288 1254 922 1290">200-200 KVA</td> <td data-bbox="927 1254 1267 1290">h + 3.5 mt.</td> </tr> <tr> <td data-bbox="288 1296 922 1332">250-300 KVA</td> <td data-bbox="927 1296 1267 1332">h+ 3.5 mt</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula:</p> $H = h + 0.2 (KVA)^{0.5}$ <p>Where h = height of the building in meters where the generator set is installed.</p>	Capacity of diesel generating set	Height of the Stack	0-50 KVA	h + 1.5 mt.	50-100 KVA	h+ 2.0 mt.	100-150 KVA	h+ 2.5 mt.	150-200 KVA	h + 3.0 mt.	200-200 KVA	h + 3.5 mt.	250-300 KVA	h+ 3.5 mt	Complying
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200-200 KVA	h + 3.5 mt.															
250-300 KVA	h+ 3.5 mt															
3.	The industry shall not consume any fuel except Furnace oil in forging furnaces and HSD in its D.G. set without the prior written permission of the Board.	Complying														
4.	<p>a)The industry shall ensure that at any time the emission do not exceed the emissions standards laid down by the Board from time to time.</p> <p>(b)The industry shall ensure that the emissions from each stack</p>	Complying														

	shall conform to the emission standards laid down by the Board.	
5.	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting the samples of emissions from any chimney, flue or duct or any other outlets.</p> <p>Specifications of the port-holes shall be as under:-</p> <p>i) The sampling ports shall be provided at atleast 8 times chimney diameter down stream and 2 times up stream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-</p> $De = 2LW/(L+W)$ <p>Where L=Length in mts. W=Width in mts</p> <p>ii) The sampling port shall be 7 to 10 cm in diameter.</p>	Complying
6.	<p>The industry shall make necessary arrangements for the monitoring of stack emissions and shall monitor its emissions:-</p> <p>i) Once in Year for Small Scale Industries.</p> <p>ii) Twice in a Year for Large/Medium Scale Industries</p>	Complying
7.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Complying
8.	Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Non complying
9.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Complying
10.	Any amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying
11.	The industry shall dispose off its solid wastes generated in a proper manner and to the satisfaction of the Board to avoid public nuisance and air pollution problem.	Complying
12.	The existing control equipment shall be altered or replaced in accordance with the direction of the Board, and no control equipment or chimney shall be altered or as the case may be erected or re-erected except with the pervious approval of the Board.	Complying
13.	The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.	Non complying

14.	The industry shall provide adequate arrangements for fighting the accidental leakages/discharge of any air pollutant/gas/liquids from the vessel, mechanical equipment's etc. which are likely to cause environmental pollution.	Non-complying -
15.	The industry shall ensure that no air pollution problem or public nuisance is created in the area due to discharge of emissions from the industry.	Non-complying
16.	The industry will submit the monthly readings of the separate energy meter for running air pollution control devices to the Board by the fifth of the following month.	
17.	The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended from time to time.	Non-complying
18.	The industry shall provide canopy and adequate stacks to the D.G sets so as to comply with the provision of EPA 1986 & GOI notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF, New Delhi.	Complying
19.	The industry shall put up display board indicating Environment data at the main entrance gate	Non-complying
20.	The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.	Non-complying

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority, within 3 months.	Non-Complying
2	The industry shall submit concrete proof regarding commissioning of the unit and shall deposit balance consent fee if any, within 6 months.	-

Compliance report of O16LDH4CTOW3610970 dated 11/03/2016 valid upto 10/09/2016

General Conditions

Sr. no.	Conditions	Compliance
1.	The consent is issued for the discharge of effluents as per details given below from the premises of the industry through the out-	Complying

	<p>let(s) authorized by the Board:</p> <p>Sr. No. Description Quantity m3/day Mode of final disposal</p> <p>(i) Trade Effluent</p> <p>(ii) Domestic Effluent</p>	
2.	This consent is not valid for getting power load from the P.S.P.C.L or for getting loan from the financial institutions.	Complying
3.	The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notification issued from time to time for such discharges.	Water polluting process closed
4.	<p>The industry shall apply for renewal of consent at least two months before expiry of the consent.</p> <p>(i) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.</p> <p>(ii) The consent does not authorise or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.</p> <p>(iii) Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.</p> <p>(iv) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.</p>	Non-complying
5.	Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.	Complying
6.	The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.	Non-complying
7.	The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.	Water polluting process closed
8.	The industry shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.	Non-complying
9.	Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board,	Non-complying

	Regional Office-IV, Ludhiana through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.	
10.	All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.	Complying
11.	The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	Complying
12.	The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except. (i) Where unavoidable to prevent loss of life or some property damage or (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above for Solids, sludges, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.	Complying
13.	Solids, sludges, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.	Complying
14.	The industry shall ensure that no water pollution problem is created in the area due discharge of effluents from its industrial premises	Water polluting process closed
15.	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.	Water polluting process closed
16.	The industry shall re-circulate the entire cooling water and shall also re-circulate maximum possible treated effluent in processes within premises.	Water polluting process closed
17.	The industry shall obtain the Authorization under the Hazardous Waste Management Rules, 2008 as amended, if required.	Water polluting

		process closed
18.	The industry shall put up display board indicating Environment data at the main entrance gate.	Complying
19.	The industry shall provide rain water harvesting system in its premises to carry roof top rain water into underground strata.	Complying
20.	No surface run off or any other rain water flowing in lawns/ garden be allowed to enter into the rain water harvesting system.	Complying
21.	All the pipes provided for the recharging system should be visible and properly coloured with light blue colour.	Complying
22.	The Board reserves the right to revoke the consent granted to the industry at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.	Complying

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
2	The industry shall submit concrete proof regarding commissioning of the unit and shall deposit balance consent fee if any, within 6 months.	Non-Complying

Compliance report of CTOA/Renewal/LDH4/2017/5285626 dated 03/04/2017 valid upto 30/09/2017

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
2	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-

Compliance report of CTOW/Renewal/LDH4/2017/5285668 dated 03/04/2017 valid upto 30/09/2017

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain permission from Central Ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Non-Complying
2	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
3	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-

Compliance report of CTOA/Renewal/LDH4/2018/6941794 dated 30/01/2018
valid upto 30/06/2018

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA. The Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non-obtaining of such permission.	Non-Complying
2	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
3	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-

Compliance report of CTOW/Renewal/LDH4/2018/6941832 dated 30/01/2018
valid upto 30/06/2018

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA. The Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non-obtaining of such permission.	Non-Complying
2	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
3	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-

Compliance report of CTOA/Renewal/LDH4/2019/9002396 dated 17/01/2019 valid upto 30/09/2022

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006, within 2 months.	Non-Complying
2	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	-
3	The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA). In absence of obtaining of permission, the operation of the industry is entirely at its risk and cost and the Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non obtaining of such permission.	Non-Complying
4	The industry shall comply with the manufacture, storage and import of Hazardous Chemical Rules, 1989 (as amended) and submit the details on onsite emergency plan, safety reports and safety audit reports in accordance with the manufacture, storage and import of hazardous chemical rules, 1989, in case the industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.	Non- Complying
5	The industry shall provide adequate arrangement for fire fighting and against any accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. The industry to obtain necessary permissions from the concerned authorities like Municipal Corporation, Ludhiana and Deptt. of Labour/Director of Factories, Punjab with respect to the above safety measures.	Complying

Compliance report of CTOW/Renewal/LDH4/2019/9002445 dated 17/01/2019 valid upto 30/09/2022

Special Conditions

Sr. no.	Conditions	Compliance
1	The industry shall obtain continuance certificate from the Competent Authority u/s 79 of Punjab Regional Town Planning & Development Act, 2006,	Non-Complying

	within 2 months.	
2	The industry shall shift its unit to the designated area as per policy of the Govt./Board and as per provisions of the notified Master Plan of Ludhiana.	Non-Complying
3	The industry will obtain the permission for the use/abstraction of ground water as per the requirements of Central Ground Water Authority (CGWA). In absence of obtaining of permission, the operation of the industry is entirely at its risk and cost and the Board will not be responsible for any loss, in case the CGWA will prohibit the abstraction/use of water on account of non obtaining of such permission.	Non-Complying
4	The industry shall comply with the manufacture, storage and import of Hazardous Chemical Rules, 1989 (as amended) and submit the details on inside emergency plan, safety reports and safety audit reports in accordance with the manufacture, storage and import of hazardous chemical rules, 1989, in case the industry or installation handling hazardous chemicals quantity equal to or more than the threshold quantity specified in the said rules.	Non-Complying
5	The industry shall provide adequate arrangement for fire fighting and against any accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution. The industry to obtain necessary permissions from the concerned authorities like Municipal Corporation, Ludhiana and Deptt. of Labour/Director of Factories, Punjab with respect to the above safety measures.	Complying

Compliance report of CTOA/Varied/LDH4/2022/20761789 dated 13/01/2023
valid upto 30/08/2023

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrancegate.	Complying
6	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or anyother outlets.</p> <p>Specifications of the port-holes shall be as under:</p> <p>i. The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstreamdistance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts.</p> <p>ii. The sampling port shall be 7 to 10 cm in diameter</p>	Complying
7	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8	The industry shall put up canopy on its DG sets	Non complying

	<p>and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA 2/F.No.783/2011/448 dated 8/6/2010.</p> <p>Stack height for diesel generating sets:</p> <table> <thead> <tr> <th>Capacity of diesel of the Stack generating set</th> <th>Height</th> </tr> </thead> <tbody> <tr> <td>0-50 KVA 1.5 mt.</td> <td>h +</td> </tr> <tr> <td>50-100 KVA mt.</td> <td>h+ 2.0</td> </tr> <tr> <td>100-150 KVA mt.</td> <td>h+ 2.5</td> </tr> <tr> <td>150-200 KVA 3.0 mt.</td> <td>h +</td> </tr> <tr> <td>200-200 KVA 3.5 mt.</td> <td>h +</td> </tr> <tr> <td>250-300 KVA mt</td> <td>h+ 3.5</td> </tr> </tbody> </table> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula: $H = h + 0.2 (KVA) 0.5$ Where h = height of the building in meters where the generator set is installed.</p>	Capacity of diesel of the Stack generating set	Height	0-50 KVA 1.5 mt.	h +	50-100 KVA mt.	h+ 2.0	100-150 KVA mt.	h+ 2.5	150-200 KVA 3.0 mt.	h +	200-200 KVA 3.5 mt.	h +	250-300 KVA mt	h+ 3.5	
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9	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying														
10	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying														
11	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying														
12	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying														
13	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying														
14	The industry shall ensure that no water pollution	Non -complying														

	problem is created in the area due to discharge of effluents from its industrial premises.	
15	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same,if applicable.	Non-complying
16	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006.	Non-Complying
2	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
3	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Non-Complying

General Conditions

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1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.	Complying
2	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrancegate.	Complying
6	<p>The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or anyother outlets.</p> <p>Specifications of the port-holes shall be as under:</p> <ol style="list-style-type: none"> <li data-bbox="368 1256 1078 1601">i. The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstreamdistance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. <li data-bbox="368 1601 1078 1668">ii. The sampling port shall be 7 to 10 cm in diameter 	Complying
7	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8	The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure	Non complying

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13	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying														
14	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying														

15	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same,if applicable.	Non-complying
16	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry shall submit the continuance certificate from GLADA u/s 79 of Punjab Regional Town Planning & Development Act Amendment 2006.	Non-Complying
2	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
3	The industry shall obtain permission from Central ground Water Authority for abstraction of ground water as and when asked to do so under the provisions laid down by the said department.	Non-Complying

Compliance report of CTOA/Renew/LDH4/2023/24292674 dated 04/12/2023 valid upto 10/09/2026

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water	Complying

	<p>of the Stack generating set 0-50 KVA h + 1.5 mt.</p> <p>50-100 KVA h+ 2.0 mt.</p> <p>100-150 KVA h+ 2.5 mt.</p> <p>150-200 KVA h + 3.0 mt.</p> <p>200-200 KVA h + 3.5 mt.</p> <p>250-300 KVA h+ 3.5 mt</p> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula: $H = h + 0.2 (KVA)0.5$ Where h = height of the building in meters where the generator set is installed.</p>	
9	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying
10	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying
11	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying
12	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying
13	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying
14	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying
15	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner	Non-complying

	and shall maintain proper record for the same,if applicable.	
16	The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.	
17	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
2	The industry shall always ensure not to create any type of noise pollution in the vicinity.	Complying
3	The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.	Complying
4	The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.	Complying

Compliance report of CTOW/Renew/LDH4/2023/24292672 dated 04/12/2023 valid upto 10/09/2026

General Conditions

Sr. no.	Conditions	Compliance
1	The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement)	Complying

	Rules, 2016, two months before the commissioning of the industry.	
2	The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.	Complying
3	The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.	Complying
4	The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if needbe.	Complying
5	The industry shall put up display board indicating the Environment data in the prescribed format at the main entrancegate.	Complying
6	The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or anyother outlets. Specifications of the port-holes shall be as under: i. The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstreamdistance: $De = 2 LW / (L+W)$ Where L= length in mts. W= Width in mts. ii. The sampling port shall be 7 to 10 cm in diameter	Complying
7	The industry shall provide a minimum stack height of 9.0 meter above ground level in all cases where boiler /furnace are provided and solid/liquid/gaseous fuel is used. In other cases, where stacks are provided for process emissions, the minimum stack of 3 meters above roof level shall be provided.	Complying
8	The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA 2/F.No.783/2011/448 dated8/6/2010. Stack height for diesel generating sets: Capacity of diesel generating set 0-50 KVA 1.5 mt.	Non complying

	<p>50-100 KVA h+ 2.0 mt.</p> <p>100-150 KVA h+ 2.5 mt.</p> <p>150-200 KVA h + 3.0 mt.</p> <p>200-200 KVA h + 3.5 mt.</p> <p>250-300 KVA h+ 3.5 mt</p> <p>For higher KVA rating stack height H (in meter) shall be worked out according to the formula: $H = h + 0.2 (KVA)^{0.5}$ Where h = height of the building in meters where the generator set is installed.</p>	
9	The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.	Complying
10	The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.	Complying
11	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Complying
12	The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.	Complying
13	Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.	Non complying
14	The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.	Non -complying
15	The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.	Non-complying
16	The industry shall provide proper and adequate air pollution control arrangements for control emission	

	from its coal/fuel handling area, if applicable.	
17	The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.	Non- complying
18	The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.	Complying
19	All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Non- complying
20	The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	Non- complying

Special Conditions

Sr. no.	Conditions	Compliance
1	That the industry will shift its unit from present site to designated area as and when asked by the State Govt/Punjab Pollution Control Board/ as per policy of the state Govt.	-
2	The industry shall always ensure not to create any type of noise pollution in the vicinity.	Complying
3	The industry shall always comply with the Noise Pollution (Regulation and Control) Rules, 2000.	Complying
4	The industry shall comply with the conditions mentioned in notification no. 08/05/2023-441/2208 dated 06.10.2023 of Department of Housing and Urban Development.	Complying



Punjab Pollution Control Board



Regional Office-IV, 3rd Floor, Savitri Complex-1 (Dada Motors), Dholewal Chowk, G.T. Road, Ludhiana.

Phone No.: -0161-2540450

www.ppcb.gov.in

E-mail:- eero4ldh@gmail.com

No.489.....

Regd.

Date 21.04.2026

To

M/s Super Tractor Industries Pvt Ltd, Location-II,
Hadbast No-263, Abadi Jasdev Nagar, V-Gill-I,
Ludhiana.

Sub:-

Show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

It is submitted that the industry was visited by the officer of this office on 21.04.2026 to verify the compliance status of the conditions stipulated in the Consent to Operate granted to the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, as well as to assess adherence to the recommendations of the Joint Committee Report.



During the inspection, it was observed that the industry is not complying with several conditions of the Consent to Operate. Further, the industry has also failed to implement the recommendations of the Joint Committee, specifically the following:

- i. The industry has not planted minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises, as mandated in the CTO.
- ii. The industry is meeting its all-water requirement from one tube well. The industry has not obtained NOC from the Punjab Water Resources Development Authority (PWRDA) for abstraction of ground water. Further, water meter has not been installed at the bore well. for recording the quantity of ground water abstracted.
- iii. The Unit is yet to receive site suitability certificate from Department of Town and Country Planning and submit application for Consent renewal.

You are, therefore, given an opportunity to file objection (if any) within 07 days in writing or in person before the undersigned as to why proposed action should not be taken against you, failing which action under the said Rules will be initiated against the industry without any further notice/opportunity.

Environmental Engineer

Nancy

	<h1 style="margin: 0;">Punjab Pollution Control Board</h1>	
Regional Office-IV, 3 rd Floor, Savitri Complex-1 (Dada Motors), Dholewal Chowk, G.T. Road, Ludhiana.		
Phone No.: -0161-2540450	www.ppcb.gov.in	E-mail:- eero4ldh@gmail.com

No.488.....

Regd.

Date 21/04/2026

To

M/s Super Tractor Industries Pvt Ltd, Location-III,
Hadbast No-263, Abadi Jasdev Nagar, V-Gill-I,
Ludhiana.

Sub:- Show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

It is submitted that the industry was visited by the officer of this office on 21.04.2026 to verify the compliance status of the conditions stipulated in the Consent to Operate granted to the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, as well as to assess adherence to the recommendations of the Joint Committee Report.

During the inspection, it was observed that the industry is not complying with several conditions of the Consent to Operate. Further, the industry has also failed to implement the recommendations of the Joint Committee, specifically the following:

- i. The industry has not planted minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises, as mandated in the CTO.
- ii. The industry is meeting its all-water requirement from one tube well. The industry has not obtained NOC from the Punjab Water Resources Development Authority (PWRDA) for abstraction of ground water. Further, water meter has not been installed at the bore well. for recording the quantity of ground water abstracted.
- iii. The industry has not obtained the Authorization under the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 from PPCB.
- iv. The Unit is yet to receive site suitability certificate from Department of Town and Country Planning and submit application for Consent renewal.

You are, therefore, given an opportunity to file objection (if any) within 07 days in writing or in person before the undersigned as to why proposed action should not be taken against you, failing which action under the said Rules will be initiated against the industry without any further notice/opportunity.


Environmental Engineer

o/c

Nancy



Punjab Pollution Control Board



Regional Office-IV, 3rd Floor, Savitri Complex-1 (Dada Motors), Dholewal Chowk, G.T. Road, Ludhiana.

Phone No.: -0161-2540450

www.ppcb.gov.in

E-mail:- eero4ldh@gmail.com

No. ...487.....

Regd.

Date ...21/04/2026

To

M/s Super Tractor Industries Pvt Ltd, Location-IV,
Hadbast No-263, Abadi Jasdev Nagar, V-Gill-I,
Ludhiana.

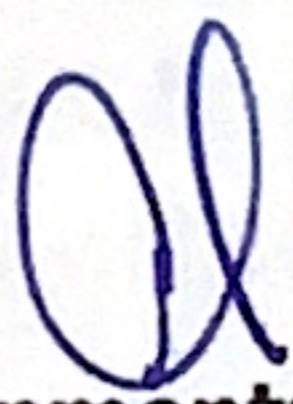
Sub:- Show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

It is submitted that the industry was visited by the officer of this office on 21.04.2026 to verify the compliance status of the conditions stipulated in the Consent to Operate granted to the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, as well as to assess adherence to the recommendations of the Joint Committee Report.

During the inspection, it was observed that the industry is not complying with several conditions of the Consent to Operate. Further, the industry has also failed to implement the recommendations of the Joint Committee, specifically the following:

- i. The industry has not planted minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises, as mandated in the CTO.
- ii. The industry is meeting its all-water requirement from one tube well. The industry has not obtained NOC from the Punjab Water Resources Development Authority (PWRDA) for abstraction of ground water. Further, water meter has not been installed at the bore well. for recording the quantity of ground water abstracted.
- iii. The Unit is yet to receive site suitability certificate from Department of Town and Country Planning and submit application for Consent renewal.

You are, therefore, given an opportunity to file objection (if any) within 07 days in writing or in person before the undersigned as to why proposed action should not be taken against you, failing which action under the said Rules will be initiated against the industry without any further notice/opportunity.


Environmental Engineer
Manoj